

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 226
TP-38/ND/2020

IN THE MATTER OF:

M/s. Techno Electric and Engineering Co. Ltd.

...PETITIONER

Vs.

Mcleod Russel India Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 15.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/F.C./Applicant

:Mr. Rabindra Kumar Singh, Mr. Masoom Shah, Mr. Suresh Mogia, Mr. Anup Jain and Mr. Udit Gupta Advocates.

For the Respondent/ Corporate-debtor

:Ms. Anushka Sarkar, Advocate
:Mr. Virender Ganda, Sr. Advocate
Ms. Eshna Kumar, Mr. Aditya Maheshwari, Mr. Vishal Ganda, and Mr. Ritoban Sarkar, Advocates.

For the Intervener

:Mr. Bunny Sehgal, PCS and Ms. Nitu Poddar, PCS for Gloster Ltd., Mr. Nirmalya Dasgupta, Advocate

ORDER

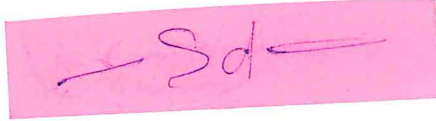
IA No. 5440 of 2020

Heard the submissions made by the counsels. Ld. counsel for the non-applicant has prayed for grant of time as the senior counsel appearing in the matter is pre-occupied and out of station. Ld. counsel for the applicant is

(Annu)

present. The matter is now fixed for **27th January, 2021** by mutual consent.

Let, other IA's also be listed on the same day.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)